

IN THE INCOME TAX APPELLATE TRIBUNAL
“B” BENCH : BANGALORE

BEFORE SHRI CHANDRA POOJARI, ACCOUNTANT
MEMBER
AND SMT. BEENA PILLAI, JUDICIAL MEMBER

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| ITA No.674/Bang/2020 |
| Assessment year: 2012-13 |

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| Sri Narendra Reddy Thappeta, No.158, Phase-1, Palm Meadows, Airport-Whitefield Road, Ramagundannahalli, Bengaluru – 560 066. PAN: ACKPT 2378J | Vs. | The Deputy Commissioner of Income Tax, Circle 4(3)(1), Bengaluru. |
| APPELLANT | | RESPONDENT |

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| Appellant by | : | Shri Pranav Krishna, Advocate |
| Respondent by | : | Shri Priyadarshi Mishra, Addl.CIT(DR)(ITAT), Bengaluru. |

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| Date of hearing | : | 20.01.2021 |
| Date of Pronouncement | : | .01.2021 |

ORDER

PER BEENA PILLAI, JUDICIAL MEMBER

Present appeal is filed by the assessee against order dated 28/08/2020 passed by Ld.CIT(A) for the assessment year 2013-14.

2. The assessee has filed a letter stating that the assessee has opted to settle the dispute in its appeal under Direct Taxes Vivad Se Vishwas Act, 2020. It is further stated that the assessee has filed Form No.1 & 2 for the appeal filed by the assessee and it has also

received Form No.3. Accordingly it is submitted that appeal of the assessee may be dismissed as withdrawn.

3. We heard Ld.DR, who did not object to the prayer of the assessee. Since the issues contested in the appeal of the assessee have been settled under the Direct Taxes Vivad Se Vishwas Act, 2020, we dismiss the appeal of the assessee as withdrawn. However, we give liberty to the assessee to seek recall of this order in accordance with law, if the circumstances so warrant.

In the result, the appeal of the assessee is dismissed with liberty.

Order pronounced in the open court on 21st January, 2021

Sd/-

(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Sd/-

(BEENA PILLAI)
JUDICIAL MEMBER

Bangalore,

Dated 21st January, 2021.

| | | Date | Initial | |
|-----|--|-------------|----------------|----------|
| 1. | Draft dictated on | On Dragon | | Sr.PS |
| 2. | Draft placed before author | -1-2021 | | Sr.PS |
| 3. | Draft proposed & placed before the second member | -1-2021 | | JM/AM |
| 4. | Draft discussed approved by Second Member. | -1-2021 | | JM/AM |
| 5. | Approved Draft comes to the Sr.PS/PS | -1-2021 | | Sr.PS/PS |
| 6. | Kept for pronouncement on | -1-2021 | | Sr.PS |
| 7. | Date of uploading the order on Website | -1-2021 | | Sr.PS |
| 8. | If not uploaded, furnish the reason | -- | | Sr.PS |
| 9. | File sent to the Bench Clerk | -1-2021 | | Sr.PS |
| 10. | Date on which file goes to the AR | | | |
| 11. | Date on which file goes to the Head Clerk. | | | |
| 12. | Date of dispatch of Order. | | | |
| 13. | Draft dictation sheets are attached | No | | Sr.PS |